

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 01**  
**(CAA)-65(PB)/2020**

**IN THE MATTER OF:**

Bharti Airtel Ltd. And HCIL Comtel Pvt. Ltd. .... Applicant/Petitioner

**Order under Section 230-232 of Companies Act**

**Order delivered on 29.04.2021**

**CORAM:**

**SH. B.S.V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. HEMANT KUMAR SARANGI**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner  
For the ITD

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Mr. Kunal Sharma, Sr. Standing Counsel  
income tax along with Mr. Sutaksh Saini  
advocate

**ORDER**

No representation for the Petitioner side.

Counsel for the Income Tax Department is present.

List CA-200/2021 for hearing on **03.06.2021**.

(S/d)  
**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

(S/d)  
**(HEMANT KUMAR SARANGI)**  
**MEMBER (TECHNICAL)**